RAJASTHAN HIGH COURT

No. 39/PI/2020   Date - 11.12.2020

CIRCULAR

For containment of spread of Covid-19, it is hereby notified that from 14.12.2020 to 24.12.2020, all the Subordinate Courts, Special Courts and Tribunals of Rajasthan would continue to function in terms of the directions issued by this office Circular No. 37/PI/2020 dated 27.11.2020 and Circular No. 30/P.I./2020 dated 17.10.2020 which were effective till 12.11.2020.

Besides other directions, it was notified by Circular dated 17.10.2020 that till 12.11.2020, all the courts would start regular functioning with physical presence of learned Advocates, litigants and other concerned stakeholders and evidence will be recorded in all the case where accused are in judicial custody, where directions for time bound disposal are given and cases which are more than 10 years old. It was also notified that evidence will also be recorded in cases of all other categories where parties are desirous to lead evidence and no adverse orders will be passed in such cases.

All preventive measures for containment of spread of Covid-19 as enumerated in above Circular dated 17.10.2020 and all the relevant directions/guidelines issued by Centra/State Government as applicable shall be strictly followed by all concerned.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/6133   Date – 11.12.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.

2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court Jodhpur/Jaipur Bench.

3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.

4. Presiding Officers of all the Special Courts and Tribunals.

5. All the Bar Associations through the concerned District & Sessions Judges.

6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

REGISTRAR GENERAL